

**Central Administrative Tribunal
Principal Bench**

**CP No.229/2017 IN
OA No.1901/2016**

New Delhi, this the 5th day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Dr. Harpreet Singh, S/o Shri Charanjit Singh
Aged about 36 years
R/o A-306, Tarang Apartments
19-I.P. Extension, Delhi-92.
2. Dr. Sonal Mishra, D/o Dr. Y.C. Mishra
Aged about 35 years
R/o 16, Type-IV-B, ESI Colony
Sector-15, Rohini
New Delhi-89.
3. Dr. Ashok Kumar, S/o Shri Ganga Ram
Aged about 44 years
R/o M-85, Raghbir Nagar
New Delhi-27.
4. Dr. Vipul Jatli, S/o Shri Vishwanath
Aged about 39 years
R/o B-3/6, Rana Pratap Bagh
Delhi-7. ..Applicants

(By Advocate: Shri Subodh Kaushik for Shri V.S.R. Krishna)

Versus

Shri Deepak Kumar
Director General
Employees State Insurance Corporation
CIG Marg, Panchdeep Bhawan
New Delhi-110002. ..Respondent

(By Advocate: Ms. Sonam Anand for Shri Yakesh Anand)

ORDER (ORAL)**Justice Permod Kohli, Chairman :-**

Vide order dated 30.05.2016 passed in OA No.1901/2016, a direction was issued to the respondents to examine and consider the representations of the applicants for grant of benefit under the DACP Scheme in accordance with law, and to pass reasoned and speaking orders.

2. Today, learned counsel for the respondents has placed on record a copy of order dated 03.07.2017 whereby representations of the applicants have been disposed of by a speaking order.

3. In this view of the matter, nothing survives in this Contempt Petition. Applicants are, however, at liberty to seek remedial measures, if aggrieved, in accordance with law. Proceedings dropped.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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